

(2021) 12 RAJ CK 0054

In the Rajasthan High Court

Case No : S.B. Criminal Miscellaneous (Petition) No. 7088 Of 2021

Jhuma Kumari And Others

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 17-12-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482

Citation : (2021) 12 RAJ CK 0054

Hon'ble Judges : Vinit Kumar Mathur, J

Bench : Single Bench

Advocate : RJ Punia, S.K. Bhati

Final Decision : Disposed Of

Judgement

Vinit Kumar Mathur, J

1. The petitioners have preferred this criminal misc. petition under Section 482 Cr.P.C. for issuance of necessary directions to the official respondents to provide adequate security and protection to the petitioners on the ground that the petitioners who being major are living in the company of each other but the company of the petitioners is not palatable to the family members & relatives of the petitioner No.1 and they are facing grave threat of life and liberty at their hands.

2. After hearing the learned counsel for the parties and on an overall consideration of the facts and circumstances of the case, this Court is of the view that nobody can be permitted to take law in his own hands merely because the petitioners being major are living in the company of each other. Thus, this Court deems it proper to direct the petitioners to appear before the Superintendent of Police, Jalore who shall hear the grievance of the petitioners and take appropriate steps for safety and security of the petitioners as they are apprehending untoward incident at the hands of family members & relatives of the petitioner No.1.

3. Consequently, the present misc. petition stands disposed of by issuing direction to the Superintendent of Police, Jalore to take appropriate steps for safety and security of the petitioners at the hands of those, who are opposed to their relationship.

4. It is made clear that this order is not a proof of age of the petitioners and any observations in this order shall not affect any criminal and civil proceedings initiated against the petitioners at the instances of their relatives.